

**Central Administrative Tribunal  
Principal Bench, New Delhi**

O.A.No.4416/2017

This the 13<sup>th</sup> day of December 2017

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Dr. Avinash Kumar, S/o Shri I.P. Verma  
Aged 48 years  
Designation-Specialist Grade-I, Medicine  
R/o B-3/4E, Gasta Complex  
Paschim Vihar  
New Delhi-110063. ..Applicant

(By Advocate: Shri Sagar Saxena)

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary  
5<sup>th</sup> Floor, Delhi Secretariat, I.P. Estate  
New Delhi-110002.
2. The Principal Secretary  
Ministry of Health & Family Welfare  
Govt. of NCT Delhi  
9<sup>th</sup> Floor, A-Wing, Delhi Secretariat  
I.P. Estate  
Delhi Secretariat Delhi-110002.
3. Medical Superintendent  
Deep Chand Bandhu Hospital  
Ashok Vihar, Phase-IV  
Delhi-110052. ..Respondents

(By Advocate: Shri N.K. Singh for Mrs. Avnish Ahlawat)

**O R D E R (ORAL)****Justice Permod Kohli:**

From the averments made in the OA and the reliefs sought in respect to the orders impugned, we are of the *prima facie* opinion that the present OA is in the nature of PIL. This Tribunal cannot exercise jurisdiction in the matters of common public interest.

2. In this view of the matter, learned counsel for the applicant seeks to withdraw this Application with liberty to approach the appropriate forum. The OA is accordingly dismissed as withdrawn with liberty as prayed for.

**( K.N. Shrivastava )**  
**Member (A)**

**( Justice Permod Kohli )**  
**Chairman**

**December 13, 2017**

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